

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).8150/2008

(From the judgement and order dated 11/01/2008 in CRLA No.464/2007
of The HIGH COURT OF BOMBAY)

DNYANESHWAR HAIBHAU KULAL Petitioner(s)

VERSUS

STATE OF MAHARASHTRA Respondent(s)

(With appln(s) for exemption from filing O.T., permission to file
additional documents and office report)

Date: 07/05/2012 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s) Ms. Minakshi Vij, AOR (SCLSC)

For Respondent(s) Mr. Mike Prakash Desai, Adv.
Mr. Sanjay V. Kharde, Adv.
Ms. Asha Gopalan Nair, AOR

UPON hearing counsel the Court made the following
O R D E R

Learned counsel, Ms. Minakshi Vij, has been appointed
by the Supreme Court Legal Services Committee, to appear on
behalf of the petitioner. Though, the matter has been fixed
for final disposal today, she is not present and the
seriousness of the matter is that this is pending against a
death penalty, which had been awarded to the petitioner in
2008.

Let this matter stand over till 16 th July, 2012, when
learned counsel is requested to be present.

(Chetan Kumar) (Juginder Kaur)
Court Master Assistant Registrar